

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

डा० मधुनाथराव पांडे : मैं विधेयक पुरःस्थापित करता हूँ।

CONSTITUTION (AMENDMENT) BILL*
(Insertion of new articles 23A, 23B & 23C)

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 368)

श्री अटल बिहारी वाजपेयी (ग्वालियर) :
उपाध्यक्ष महोदय, मैं भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री अटल बिहारी वाजपेयी : मैं विधेयक को पुरःस्थापित करता हूँ।

CONSTITUTION (AMENDMENT) BILL*
(Substitution of article 370)

श्री अटल बिहारी वाजपेयी (ग्वालियर) :
उपाध्यक्ष महोदय मैं भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री अटल बिहारी वाजपेयी : मैं विधेयक को पुरःस्थापित करता हूँ।

POSSESSION OF FIRE ARMS AND
AMMUNITION BILL*

श्री राम रत्न शर्मा (बांदा) : उपाध्यक्ष महोदय, मैं नागरिकों के कतिपय प्रवर्ग द्वारा अग्न्यायुध और गोलाबारूद कब्जे में रखे जाने की व्यवस्था करने तथा आयुध अधिनियम, 1959 का निरमन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the possession of fire-arms and ammunition by certain category of citizens and to repeal the Arms Act, 1959."

The motion was adopted.